

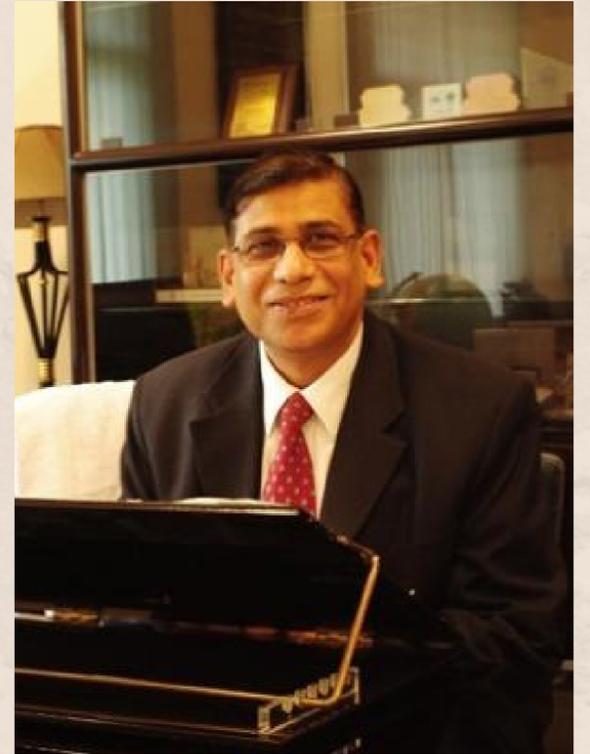
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**PUBLIC
INTERNATIONAL
LAW MOOT
COURT
COMPETITION
2019
16th-18th August**

FROM THE VICE CHANCELLOR

NALSAR has always strived for excellence through innovation. The moot shall be a step towards the same. The moot will reflect this culture of excellence. NALSAR is committed towards encouraging legal research, inculcating analytical approach and appreciation of nuanced arguments from the students. It is my firm belief that mooting as an activity is essential to develop skills which lawyers must possess. The moot will play a crucial role in furthering legal research in the field of Public International Law.



NALSAR has previously conducted twelve successful editions of the NALSAR- Justice B.R. Sawhny Memorial Moot Court Competition on Constitutional Law. Exemplary organizing, unimpeachable adjudication and enthusiastic participation has led to the emergence of the NALSAR-Justice B.R. Sawhny Moot as the best constitutional law moot conducted in the country. Students across the country look forward to participate in the competition. NALSAR also hosted the World Finals of the Manfred Lachs Space Law Moot Court Competition in the year 2007. NALSAR has also hosted and organized G.S. Tulsi Memorial Moot on criminal law and NFCG corporate law moot in the past. With this moot, the institute attempts to further interest in the field on Public International Law.



ABOUT NALSAR



NALSAR University of Law was established under the Andhra Pradesh Act 34 of 1998 as a fully residential National Law University, offering an integrated five-year law course. Indisputably, NALSAR counts as one of the best law schools in the country. This has been reiterated in leading media agencies such as India Today and Times of India, among others.

NALSAR has fast emerged as the pacesetter in legal education. NALSAR University of Law was awarded 'A' Grade with CGPA of 3.60 out of 4.00 by National Assessment and Accreditation Council (NAAC). Among the 58 institutions which were considered by the 13th Standing Committee of NAAC, NALSAR secured the highest CGPA. It is recognized worldwide for its academic excellence, innovation and holistic learning

Dynamic, driven and technically sound, NALSAR students are not only wooed by top law firms in as well outside the country, but are also distinguished in alternative career fields such as litigation, research and entrepreneurship amongst other options. NALSAR boasts of a new academic system that gives the students a great degree of agency in deciding which field they want to specialize in over the course of their law school which cultivates a fresh and inclusive environment for learning. In addition to that there are various clinics that have been instituted to boost extra-curricular activities such as mooting, debating and writing.

The NALSAR Campus is one of the best in the country in terms of both infrastructure and academic opportunities, with the library having a collection of more than 27,000 books, law reports, reviews, periodicals, manuals and other high valued publications. Further, NALSAR Campus including the law library, classrooms, hostels and common areas, is Wi-Fi enabled with access to several global databases including Westlaw, Hein Online, Lexis Nexis, JSTOR, Kluwer, SCC Online, Manupatra etc.

NALSAR has consistently given stellar performances in various domestic and international moots.



NALSAR PUBLIC INTERNATIONAL LAW
MOOT COURT COMPETITION

ABOUT THE MOOT

The objective of the NALSAR Public International Law Moot is to stir up research and thinking over emerging issues in Public International Law. The moot aims to promote research on the issues relating to Public International Law and would be beneficial to boost the interest of students in Public International Law. The competition is scheduled to be held from 16th- 18th August, 2019 at NALSAR University of Law, Hyderabad, India. The moot will be judged by esteemed scholars of Public International Law who have expertise in the legal issues stated in the Compromis. The first edition of the moot has been organized in association with Indian Society of International Law and Enhelion as Knowledge Partners.

The Moot Proposition has been drafted by Prof. Srinivas Burra. Prof. Srinivas Burra, currently an Assistant Professor, Faculty of Legal Studies at South Asian University, is a renowned scholar of Public International Law. His career in academia boasts of a number of articles, books, newspaper articles and blog posts, having co-edited the book 'Locating India in the Contemporary Internal Legal Order'. He regularly writes on a range international issues

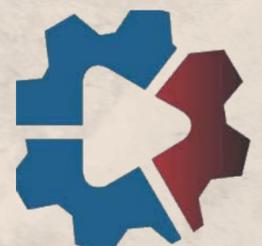
Please note that any attempt to contact the Problem Drafter in relation to the moot would lead to immediate disqualification.

OUR KNOWLEDGE PARTNERS

Indian Society of International Law (ISIL)



ISIL founded in 1959 has the objective to 'foster nation-wide study and development of International Law' and to 'encourage the comparative study of the application of International Law in other States.' Since its inception, the ISIL has been publishing a quarterly journal, the Indian Journal of International Law, which has attained a high standard and is held in high esteem the world over. The teaching wing of the ISIL- the Indian Academy of International Law & Diplomacy, runs post-graduate diploma courses in various branches of international law. ISIL also organises every year Summer and Winter courses in international law for the benefit of teachers, students, officials and others on the current developments and importance of international law.



Enhelion

Enhelion is a leading online legal and Management education company. It provides online courses in association with leading law firms and has partnered with universities in India and Africa. Since its inception, it has trained close to 15500 students from across the world. The aim of Enhelion is to bridge the gap between academia and the profession. If you are interested to be a part of the growing Enhelion community, please log on to www.enhelion.com and join the ever growing portfolio of online courses brought to you by law firms and law schools..